

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:2138  
ANSWERED ON:04.08.2000  
BANK LOAN DUES AGAINST PRIVATE COMPANIES  
GAJENDRA SINGH RAJUKHEDI;JAI PRAKASH;T.M. SELVAGANAPATHI

**Will the Minister of FINANCE be pleased to state:**

- (a) whether a recent study conducted by the Federation of Indian Chambers of Commerce and Industry (FICCI) has revealed that private sector companies owe more than Rs. 28,000 crores to lending banks;
- (b) if so, the details thereof;
- (c) whether FICCI has offered to negotiate with the defaulting companies for settlement of their loans dues at 35 per cent;
- (d) whether the Government have officially asked the FICCI for initiating the settlement process;
- (e) if so, whether a waiver upto 65 per cent of the dues was also proposed; and
- (f) if so, the details in this regard?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BALASAHEB VIKHE PATH) :

- (a) and (b) In a discussion paper 'Bank NPAs: Need for a new Perspective', the Federation of Indian Chambers of Commerce and Industry (FICCI) has stated that the non-performing assets (NPAs) of public sector banks, in the non-priority sector was, as of March 1999, Rs.27,608 Crores.
- (c) to (e) No, Sir.
- (f) Does not arise.